

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
(Through web-based Video-Conferencing Platform)

**ITEM No.22**  
**C.P.(IB)No.05/BB/2024**

**IN THE MATTER OF:**

M/s.Phonepe Wealth Pvt. Ltd.  
Vs.  
ROC, Karnataka

... Petitioner  
... Respondent

**Order under Section 59 (7) of Insolvency& Bankruptcy Code, 2016**

**Order delivered on: 05.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Shivakumar Mullati

**ORDER**

1. Heard the Ld. Counsel for the Petitioner/Liquidator.
2. Issue Notice to the ROC, Karnataka. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the ROC along with the copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an affidavit of service along with tracking reports in the Registry within a period of one week.
3. A period of three weeks' time is granted to the ROC for filing report from the date of receipt of notice and two weeks' for filing responses by the Petitioner, if any, thereto from the date of receipt of copy of report is granted.
4. List the case on **19.03.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**

Bhavya